The Indian Lunacy (Gujarat Provision for Uniform Application) Act, 1961

49 of 1961

Keyword(s):
Lunacy, Mental Health
PART IV

Gujarat Act No. XLIX of 1961.—An Act to provide for uniformity in the provisions of the Indian Lunacy Act, 1912, in its application to the State of Gujarat and to make consequential provisions.

The following Act of the Gujarat Legislature having been assented to by the President on the 24th November 1961, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat, Legal Department.

Gujarat Act No. XLIX of 1961

(First published, after having received the assent of the President in the “Gujarat Government Gazette” on the 6th December 1961).

An Act to provide for uniformity in the provisions of the Indian Lunacy Act, 1912, in its application to the State of Gujarat and to make consequential provisions.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:

1. This Act may be called the Indian Lunacy (Gujarat Provision for Uniform Application) Act, 1961.

2. For the purpose of providing for the uniform application of the Indian Lunacy Act, 1912, throughout the State of Gujarat, the amendments made to the Indian Lunacy Act, 1912, in its application to the Bombay area of the State of Gujarat —

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IV—Extra—67 (Mono)
(1) by section 2 of the Indian Lunacy, Bombay District Municipal
and Bombay Municipal Boroughs (Amendment) Act, 1936, and

(2) by the Indian Lunacy (Bombay Amendment) Act, 1938

are hereby extended to, and shall, by virtue of such extension, be in force
in the Saurashtra and Kutch areas of the State of Gujarat, and accordingly
the Indian Lunacy Act, 1912, shall on the commencement of this Act be
deemed to have been amended also in its application to those areas of the
State.

3. (1) The Indian Lunacy (Saurashtra Amendment) Act, 1953 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken
under the Act so repealed shall be deemed to have been done or taken under
the Indian Lunacy (Bombay Amendment) Act, 1938, as if that Act were
in force on the day on which such thing was done or action was taken.